

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 9
(IB)-448(PB)/2017

IN THE MATTER OF:

Rajendra Kumar Saxena

.... Applicant/petitioner

Vs.

Earth Gracia Buildcon Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 29.04.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Ajay Kumar Jain, Mr. Sourti Arora, Advs.
with Ms. Manisha Rawat, IRP

ORDER

CA-784(PB)/2019:-

Notice of the application be issued to the non-applicant-respondent for 07.05.2019.

Process dasti.

List on 07.05.2019.

CA-785(PB)/2019:-

The intimation with regard to the continuation of the IRP to function as RP is taken on record subject to all just exceptions.

The application stands disposed of.


(M. M. KUMAR)
PRESIDENT


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)